

**(1891) 04 MAD CK 0011**  
**In the Madras High Court**

Rangasami

APPELLANT

Vs

Krishnayyan and Others

RESPONDENT

---

**Date of Decision :** 14-04-1891

**Acts Referred:**

**Citation :** (1891) ILR (Mad) 408

**Hon'ble Judges :** Shephard, J;Parker, J;Muttusami Ayyar, J;Arthur J.H. Collins, J

**Bench :** Full Bench

---

## **Judgement**

1. The decision of the Full Bench is that plaintiff is entitled only to one-tenth share of the house. It is argued that what was the actual share was not the question before the Full Bench, but we observe that the Division Court, which referred the case, distinctly held that one-tenth and not one-fifth was the share to which plaintiff was entitled, and this was expressly stated in the order of reference, and must have been considered by the Full Bench.
2. We refuse to interfere with the decree of the Subordinate Judge, giving Its. 21, the value of the tenth share of the house, to plaintiff and not the share of the house itself.
3. The second appeal is dismissed with costs,